

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 1115  
TO BE ANSWERED ON 02.12.2024**

**SAFE WORKING CONDITIONS**

**1115. SHRI SUDHAKAR SINGH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has formulated any plans to improve access to health insurance and establish medical facilities near major migration hubs where workers in hazardous industries are concentrated;**
- (b) if so, the details thereof, including timelines and implementation strategies;**
- (c) the specific steps taken/being taken by the Government to strengthen enforcement mechanisms aimed at preventing exploitation and ensuring safe working conditions in high-risk industries such as construction, brick kilns, mining, and manufacturing;**
- (d) whether the Government has any plans to introduce more stringent occupational safety standards or increase the frequency of labour inspections to mitigate health risks associated with these jobs; and**
- (e) if so, the details thereof along with safety standards/ inspection enhancements and the expected impact on worker safety in hazardous job sectors?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (e): The Central Government has enacted the Factories Act, 1948 for ensuring the occupational safety, health and welfare of workers employed in the factories, including hazardous industries, across the country. The Factories Act, 1948 and the rules framed thereunder are enforced by States/Union Territories through their Chief Inspector of Factories (CIF)/ Director of Industrial Safety & Health (DISH).**

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**The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 provides for welfare and safety measures for building and other construction workers. The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, inter alia, mandates the contractor to provide suitable and adequate medical facilities to migrant workers. Central and state governments are responsible to implement the relevant provisions of these Acts and Rules/ Regulations made thereunder within their respective jurisdiction.**

**To ensure the occupational safety of mines workers, Directorate General of Mines Safety (DGMS) undertakes inspection of mines and takes appropriate action in case of any violation/contravention, as per the provisions under the Mines Act, 1952 and rules/ regulations made thereunder.**

**The Government has also set up the Central Industrial Relations Machinery (CIRM) which is the country-wide network of Deputy Chief Labour Commissioners (Central) and Regional Labour Commissioners (Central) under the control of the Chief Labour Commissioner (Central) to ensure enforcement of the labour laws in the central sphere.**

**Further, the Government has enacted the Occupational Safety, Health and Working Conditions Code, 2020 to consolidate and amend the laws regulating the occupational safety, health and working conditions of the persons employed in an establishment, *inter-alia*, covering establishments of any industry, trade, business, manufacturing or occupation; building and other construction work, factory and mine subject to conditions prescribed therein.**

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